

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A statement is attached. [See Appendix LXXXII, Annexure No. 75].

(b) No.

(c) Question does not arise. CHANGE IN

ELECTORAL SYSTEM

1609. SHRI P. S. PATIL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have seen Press report appearing in the Hindustan Times, dated the 5th November, 1972 to the effect that the Marxist leader Shri E. M. S. Namboodripad has demanded change in electoral system and introduction of proportional representation; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY):

(a) Yes, Sir.

(b) Government do not propose to change the electoral system for introducing proportional representation.

EX-SERVICEMEN WORKING IN RAILWAY OFFICES AT DELHI

1610. SHRI SANDA NARAYANAPPA: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 1144 given in the Rajya Sabha on the 21st August, 1972 and state:

(a) the number of ex-servicemen working at present in railway offices at Delhi/ New Delhi as (i) Ticket Collectors, (ii) Booking Clerks, (iii) Goods Clerks and (iv) Parcel Clerks (categorywise);

(b) how many of them have been given benefit of seniority in respect of service rendered by them in military before joining the Railway Department;

(c) the number of persons who have been denied this benefit of seniority in each of the categories mentioned above, and the reasons in each case for not counting their military service; and

(d) what steps Government propose to take to remove the discrimination among the railway employees in view of the orders of the Ministry of Home Affairs in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a)

Ticket Collectors	...	2
Booking Clerks	...	6
Goods Clerks	...	4
Parcel Clerks	...	1
TOTAL		~13

(b) to (d) Only the six Booking Clerks have been given the benefit of war service for purpose of seniority, the rest are not entitled to this benefit as they have not been appointed against vacancies reserved for war service candidates.

RESERVATION IN SERVICES FOR SCHEDULED CASTES AND SCHEDULED TRIBES

1611. SHRI N. H. KUMBHARE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply to Unstarred Question No. 804 given in the Rajya Sabha on the 14th August, 1972 and state:

(a) the break-up of employees belonging to Scheduled Castes and Scheduled Tribes department-wise and category-wise;

(b) whether all the posts reserved on the basis of prescribed percentage, were filled by persons drawn from Scheduled Castes and Scheduled Tribes;